

late Prime Minister Shri Lal Bahadur Shastri.

**Electricity for Rural Areas in Kerala**

**1238. Shri A. V. Raghavan:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether a priority list of rural areas which need electricity facilities has been prepared in Kerala; and

(b) if so, the areas where such facilities will be extended in 1966-67?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):**

(a) Yes. A list of 147 rural Centres has been prepared.

(b) The target of electrification fixed for 1966-67 is 110 Centres. These 110 Centres will be selected from the 147 Centres included in the list as follows:—

- (i) Incomplete works of the previous year will be completed before taking up fresh works;
- (ii) The new Centres will be taken up for execution according to the priority fixed for these works by the respective District Development Councils, subject to the execution of minimum guarantee agreement.

**Arrears of Sales Tax and Agricultural Income-Tax in Kerala**

**1239. Shri A. V. Raghavan:** Will the Minister of Finance be pleased to state:

(a) the arrears of Sales Tax and Agricultural Income Tax in Kerala as on the 31st March, 1966;

(b) the year-wise arrears from 1950 onwards with respect to each district; and

(c) the steps taken to recover the arrears?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Rs. 4,52,62,815.06 under Sales Tax and

Rs. 88,66,105.55 under Agricultural Income Tax.

(b) and (c). Statements are laid on the Table of the House. [Placed in Library. See No. LT-6661/66].

**Emergency Risk Insurance Scheme**

**1240. Shri Ram Harkh Yadav:** Will the Minister of Finance be pleased to state:

(a) whether Government have extended the duration of the existing policies issued under the Emergency Risk Insurance Scheme;

(b) if so, the details and terms of the extension; and

(c) whether the extension is applicable to insurable property also?

**The Minister of Finance (Shri Sachindra Chaudhuri):**

(a) Yes, Sir. Policies existing on 31-3-66 were extended for the quarter April-June, 1966. Again, policies existing on 30-6-66, including new policies taken out during that quarter were extended for the next quarter, i.e. July-September, 1966.

(b) No premium was charged for extension of policies in force on the last day of the previous quarter.

(c) Policies under the Emergency Risks Insurance Scheme relate only to Goods and Factories as defined in the Act and not to any other insurable property e.g. residential buildings

**Slum Clearance**

**1241. Shri Ram Sewak Yadav:**  
**Shri Madhu Limaye:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that the upper limit of income in respect of the slum clearance scheme has been raised by Government recently from Rs. 250 to Rs. 350 per month;